

September 16, 1994, at Zagreb (Croatia), both sides shall encourage cooperation in the fields of Science and Technology, ecology, transport, tourism, communications, training of personnel and in other spheres of economic activity. Further, India and Croatia will encourage investment and technology collaborations in each other's territory, inter-alia, through establishment of JVs including for third country markets. It has also been agreed to put in place inter-banking arrangements in order to facilitate and promote bilateral trade and economic cooperation.

(c) The steps and measures taken by the Government to boost exports to Croatia include exchange of delegations, consideration to participation in trade fairs in each other's countries and promotion of high level contacts. The two sides have also identified vast potential for cooperation in the tourism industry and setting up of restaurants in Croatia. Croatia has also invited India to participate in the famous Zagreb Fair to be held in September, 1995 with a view to further promote bilateral trade and commercial relations between the two countries.

Broken wing tip of I A Airbus

2640 SHRIMATI SAROJ DUBEY
SHRI RAM PRAŞAD SINGH

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether an Indian Airlines Airbus-300 recently flew from Bombay to Delhi and Calcutta with a broken wing tip which was later found on the Bombay airport runway,

(b) if so, the outcome of the inquiry, if any, held into the incident, and

(c) the action taken by the Government against the officials found guilty in this regard and also to check the recurrence of such incidents?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Indian Airlines A-300 aircraft while operating a flight from Bombay to Delhi on 2/10/94 had its left wing tip aft edge liberated in flight during take off from Bombay. After uneventful landing at Delhi, the aircraft operated a flight on Delhi-Calcutta Sector on the same day. After landing at Calcutta, the missing wing panel was detected during transit inspection at Calcutta.

(b) and (c) The incident is under investigation. Pending completion of the investigation, licence of the Aircraft Maintenance Engineer, who carried out the transit inspection at Delhi, has been suspended. As a precautionary measure the above item on all A-300 aircraft in Indian Airlines fleet was inspected and found to be in order.

Seized Account Books

2641. SHRI HARISINH CHAVDA Will the Minister of FINANCE be pleased to state

(a) the number of cases in Gujarat in which account books were seized in the raids conducted by the Income-tax Department but have not so far been returned even after the lapse of ten years, and

(b) the provisions/guidelines with regard to the period in the Income-tax Act to withhold the account books and the reasons for inordinate delay in returning the account books in the aforesaid cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) In Gujarat, books of account seized in 165 cases have not been returned so far, though a period of ten years has elapsed.

(b) Under Section 132(B) of the Income-tax Act, the authorised officer may retain the seized books of account upto a period of 180 days from the date of seizure. Beyond this period, the books may be retained with the approval of the Commissioner or Chief Commissioner of Income-tax and upto a period not exceeding 30 days from the date of completion of all proceedings under the Income-tax Act.

In the aforesaid cases the books of account have not been released due to the fact that the Income-tax proceedings with regard to these cases are still pending at various stages of finalisation including assessment/reassessment, appeals, penalty and prosecutions.

Minimum support price for Tea leaves

2642 SHRI D VENKATESWARA RAO Will the Minister of COMMERCE be pleased to state

(a) whether the Government have set up a High Power Committee to fix minimum support price for tea,

(b) if so the details thereof,

(c) whether the Government have received the recommendations from the said Committee,

(d) if so, the details recommendations thereof, and

(e) the action taken by the Government thereon?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) No, Sir

(b) to (e) Do not arise, in view of (a) above.

Import of Silk fabrics

2643 DR LAXMINARAYAN PANDEYA Will the Minister of TEXTILES be pleased to state

(a) the import licences granted for import of silk fabrics during April 1991-March 1992, April 1992-March 1993 and April 1993-March 1994, and

(b) the names of the top twenty commercial concerns to whom the licences for imports of natural silk with the details of value of the import licences?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) and (b) The information is being collected and will be laid on the Table of the House.